

1	2
Above Rs. 20,000/- & upto Rs. 50,000/-	13.5
Above Rs. 50,000/- & Upto Rs. 1 lakh	14.0
Above Rs. 1 lakh	14.5 – 16.0

The rate of interest for housing loan for Scheduled Castes/Scheduled Tribes upto and inclusive of Rs. 6,000/- remains unchanged at 4% per annum.

- (iv) Where mortgage of property or Government guarantee is not feasible banks have been permitted to accept other forms of securities such as Life Insurance Policies, Government Promissory Notes, Shares and Debentures, Gold Ornaments, etc.
- (v) The banks will also have the discretion to fix the repayment instalments in such a way that housing loans become more affordable by the lower income groups and repayment instalments may not exceed normally 30% of the income of the borrower.
- (vi) In the case of individuals who might have raised funds from other sources, banks have been permitted to provide supplementary finance.
- (vii) The total loan per individual for housing from the banks is not to exceed Rs. 3 lakhs.

Loans Advanced by Syndicate Bank to Oil Expellers Units

3017. SHRI P. PENCHALLAIH: Will the Minister of FINANCE be pleased to state the number of oil expellers units in rural areas which have been financed by the Syndicate Bank branches in Chandigarh/Madhuban (Karnal) in Haryana during last three years?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): Syndicate Bank has reported that it has not financed any oil expeller unit in Chandigarh/Madhuban (Karnal) in Haryana during the last three years period.

Developments Activities of Railways in Delhi

3018. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of RAILWAYS be pleased to state:

(a) the total allocation made for developmental activities of the railways in the Capital for the current financial year; and

(b) the details of major development works undertaken by the Railways in Delhi area?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Rs. 272 lakhs.

(b) The details of works approved for Delhi area as under:-

<i>Name of work</i>	<i>(in Rs. lakhs) Anticipated cost</i>
1	2
1. Delhi Main-Allied traffic facilities, full length/washing lines, platforms, shunting necks, parcel platform etc.	713
2. Delhi area—Coaching terminal facilities at New Delhi and Hazarat Nizamuddin.	2664
3. Delhi area—Train describer and remote control signalling.	2000
4. Acquisition of land at Holambi Kalan, Anand Vihar and Bijwasan for directional terminal facilities in Delhi area.	1133
5. Delhi area—computerisation of passenger reservation.	2067

Law of Torts

3019. SHRI RAMSWARUP RAM: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is proposed to introduce summary procedure for disposal of cases of torts;

(b) whether Government are aware of the hurdles in filling tort suits in respect of payment of ad valorem court fee, and

(c) the steps being taken to bring legislation for making the law of tort effective and for laying fixed court fee?

THE MINISTER OF STATE IN THE

MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) and (b). No, Sir.

(c) In India, the branch of Law relating to civil wrongs or the Law of 'Torts' as they are more commonly known is based on the Common Law of England. In England as well as in several other countries following the common law, the law of Torts continues to be governed by the principles of "equity, Justice and good conscience". It is therefore, felt that it would be more advantageous to allow the law to develop for some time to come through judicial decisions.

Income Tax Exemptions to Stock Exchanges

3020. SHRI DIGVIJAY SINGH: Will the